

RATIFIED

Minutes of Meeting No.13/12 scheduled on 20.09.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 20/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 20.09.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I –The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

At the outset, the Chairman reminded that all members of the Committee to send a soft copy of their D.L./comments/remarks either in floppy/CD/or by e-mail (bk. sachdeva@nic.in) immediately after the meeting of NC-I. He also advised all members to return the draft Minutes with in two days of their receipt. This would facilitate preparation and ratification of Minutes and reduce the time gap in communication of decisions to firms/R.As.

1	Case No.: 2/33/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(155)/09-TSW(B)485 dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- (i) Import item timbers to be allowed as per packing policy. (ii) All other import items allowed on net to net basis without any wastage with accountability clause. The RLA may take necessary action accordingly.			

2	Case No.: 18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.			

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3	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:01.11.2011
	Decision : The Committee observed DHI'S deficiency letter dated 05.09.2011 has been issued to the firm on 14.09.2011. The Committee, therefore, decided to issue a final reminder to the firm to reply to the deficiency letter dated 14.09.2011 failing which their case will be rejected. The case may be re-listed on 01.11.2011.			

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Case No.:21/11/80-ALC2/2010	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
HQ File :01/80/050/00167/AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:0510264179 12.05.2010	
Decision : As per the written comments of C&PC received vide their O.M No. 46011/78/2010-PC-II dated 07.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Item to be Exported		Quantity	
Plastic Airvent/ Ventury/ Screen Filter/ DBC Filter		1 No.	
Raw-material Recommended for Import		Quantity/kg	
1. Relevant Polypropylene Granules		1.05 kg/kg content in the export product	
2. Relevant Nylon 66 Resin/Granules		1.05 kg/kg content in the export product	
3. Relevant SS Mesh (30 Mesh/120 Mesh)		1.03 kg/kg content in the export product	
4. Relevant SS Sheets		1.03 kg/kg content in the export product	
5. Relevant Discs		Net to Net	
The RLA may take necessary action accordingly.			

5	Case No.:22/11/80-ALC2/2010	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(155)/09-TSW(B)485 dated 06.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			
	(i) Import item timbers to be allowed as per packing policy.			
	(ii) All other import items allowed on net to net basis without any wastage with accountability clause.			
	The RLA may take necessary action accordingly.			

Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA P.LTD	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
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6	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:01.11.2011
	Decision : The Committee observed that the firm's has not replied to the DIT's letter dated 28.10.2011 and their reminder dated 24.01.2011 with regard to details of final product, usage of import material in the export product, justification for the wastage of each items in the manufacturing process as the wastage seems to be on the higher side. The Committee, therefore, decided to issue a final reminder to the firm for expediting the said information to DIT and this office failing which their case will be rejected without any further notice. The case may be re-listed on 01.11.2011.			
7	Case No.:27/11/80-ALC2/2010	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date:01.11.2011
	Decision : The Committee noted that the firm's reply has been sent to C&PC on 23.08.2011. It is therefore decided to remind C&PC again to offer their comments and to re-list the case on 01.11.2011.			
8	Case No.:15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:01.11.2011
	Decision : The Committee deliberated the comments of DHI received vide their U.O. Note No. 3/(85)10-TSW(B)/480 dated 05.09.2011 and decided to inform the firm that the reply date 12.05.2011 received from the firm is incomplete. The Committee, therefore decided to send a final reminder to the firm to furnish the specific reply to DHId deficiency letter dated 15.04.2011 failing which their case will be rejected. The case may be re-listed on 01.11.2011.			
9	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 01.11.2011.			
10	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 01.11.2011.			

11	Case No.:21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:01.11.2011
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(69)/10-TSW(B)534 dated 15.09.2011 and decided to ask DHI to re-examine their comments with reference to import item No. 137;139 to 141; 146 to 148 in respect of the subject advance authorization, if necessary after obtaining further information/details from the firm. The case may be re-listed on 01.11.2011.			

12	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 01.11.2011.			

13	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 01.11.2011.			

14	Case No.:37/18/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(3)/11-TSW(B)520 dated 14.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per their written comments. Copy of DHI U.O. note referred to above may be forwarded to firm & R.A. The RLA may take necessary action accordingly.			

	Case No.:33/35/80-ALC2/2010	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00660/AM11/	RLA File :07/21/040/00279/AM11/	Lic.No/Date:0710073152 23.07.2010	Defer Date:01.11.2011

15	Decision : The Committee noted that R.A. has informed vide their letter dated 22.08.2011 that they have issued above said advance authorization under SION C-777 Engineering Product. However, the Committee observed that SION C-777 does not pertain to the export/import items under subject advance authorization. Therefore, Committee decided to inform the R.A. about it and request them to clarify. The case may be deferred and to re-list the case on 01.11.2011.		
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16	Case No.:8/21/81-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:01.11.2011

16	Decision : The Committee observed that the firm has not replied to DIT's deficiency letter 10.02.2011 and subsequent its reminder 08.09.2011 regarding to description of export product, usage of import items in the export product and justification for the wastage of raw material involved in the manufacturing process. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information to DIT & this office failing which their case will be rejected without any further notice. The case may be re-listed on 01.11.2011.			
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17	Case No.:46/22/80-ALC2/2010	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	Defer Date:01.11.2011

	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.			
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18	Case No.:51/22/80-ALC2/2010	Party Name:PURVA OVERSEAS	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	Defer Date:01.11.2011

	Decision : The Committee noted that the firm's reply (Revised Appending 11-A) dated 11.07.2011 has been sent to DHI on 23.08.2011 for examination and comments. The case may be re-listed on 01.11.2011.			
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19	Case No.:32/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Rejected
	HQ File :01/80/050/00467/AM11/	RLA File :31/24/040/00108/AM11/	Lic.No/Date:3110044548 01.09.2010	

	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 25.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
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The RLA may take necessary action accordingly.

20	Case No.:33/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Rejected
	HQ File :01/80/050/00468/AM11/	RLA File :31/24/040/00114/AM11/	Lic.No/Date:3110044621 07.09.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 25.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

21	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.			

22	Case No.:31/29/80-ALC2/2010	Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00466/AM11/	RLA File :07/24/040/00211/AM11/	Lic.No/Date:0710074162 14.09.2010	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(171)2010-ME dated 01.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- (i) The import item Asbestos free Gaskets Sheets is allowed at 2.36 kg/kg content in export product with 136% wastage. The RLA may take necessary action accordingly.			

23	Case No.:29/29/80-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.			

24	Case No.:12/27/80-ALC2/2010	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:01.11.2011

Decision : The Committee noted that the firm has requested for postponement of personal hearing vide their letter dated 14.09.2011. The Committee, therefore, decided to advise the firm to appear before NC on 01.11.2011 to explain their case in person along with information sought from them and to obtain the facts of the case. The case may be re-listed on 01.11.2011.

25	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:01.11.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.				

26	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:01.11.2011
Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(3)/2011-TSW(B)446 dated 10.08.2011 and decided to ask the DHI to give justification for recommendations pertaining to item No. 6; & 8 to 10 in respect of the subject advance authorization . The case may be re-listed on 01.11.2011.				

27	Case No.:2/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00437/AM11/	RLA File :03/94/040/00586/AM11/	Lic.No/Date:0310594220 28.09.2010	
Decision : As per the written comments of DIT received vide their U.O. Note No.17(60)/2010-IPHW dated 08.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause.				
The RLA may take necessary action accordingly.				

28	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:01.11.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.				

29	Case No.:13/35/80-ALC2/2010	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Rejected
	HQ File :01/80/050/00640/AM11/	RLA File :31/24/040/00139/AM11/	Lic.No/Date:3110045249 27.10.2010	

29	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 19.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.
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30	Case No.:4/33/81-ALC2/2010	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/81/050/00321/AM11/	RLA File :07/24/040/00271/AM11/	Lic.No/Date:0710075144 29.10.2010	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(46)/08-TSW(B)540 dated 16.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per their written comments. Copy of DHI U.O. note referred to above may be forwarded to firm & R.A. The RLA may take necessary action accordingly.			

31	Case No.:29/35/80-ALC2/2010	Party Name:SECO TOOLS INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00656/AM11/	RLA File :31/24/040/00141/AM11/	Lic.No/Date:3110045365 03.11.2010	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(49)2011-ME dated 27.07.2011 and taking clue from C-1613, the Committee decided to ratify the norms of import in respect of the subject advance authorization as under:- (i) Imported item Granulated Hard Metal Powder is allowed at 1.05 kg/kg weight in export product with 5% wastage The RLA may take necessary action accordingly.			

32	Case No.:22/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	Defer Date:01.11.2011
	Decision : The representative of the firm Shri R. Narayanan, Senior Manager, Senior Manager (Foreign Exchange & TRPO) and Sh. C. Kathirvelyu, Sr. Deputy General Manager (Product Engg.(FB) appeared before the Committee for personal hearing and explained their case. Regarding item No. 13 they explained that imported tools will be transferred to their customer subsequently. The Committee therefore agreed to allow the item. Regarding item No. 31 & 32 the Committee directed the firm to furnish relevant details/calculation within one week time for examination & comments of DHI. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.			

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33	Case No.:2/52/80-ALC2/2010	Party Name:LAKSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:01.11.2011
	Decision : The Committee noted that DHI vide their U.O. Note No. 3(34)/10-TSW(B) dated 09.09.11 has informed that the firm has furnished incomplete reply. The firm has not furnished the information as at Sl. No. 4 & 5 of SDL and the wastage calculation has also given for the raw material. Only statement has been given. The justification of quantity of import of refractory material has also not been given. The Committee, therefore, decided to ask the firm to furnish the above information failing which their case will be rejected without further notice. The case will be re-listed on 01.11.2011.			

34	Case No.:1/32/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00542/AM11/	RLA File :04/24/040/00202/AM11/	Lic.No/Date:0410118694 09.11.2010	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Total net empty weight of export products to be specified as 630 MT. 2. Word “relevant” to be prefixed with the descriptions of import items at Sl. Nos. 3, 4, 6 & 7. 2. Weights of 10500 Kgs., 1400 Kgs. & 900 kgs, to be added with the quantities of import items at Sl.No.1, 5 & 8 respectively. 3. Quantity of import item at Sl. No 1 to be allowed on net to net basis with accountability clause. Import of spare blades to be allowed as per policy for spares. 4. Quantities of import item at Sl. No 2, 5 & 8 to be allowed on net to net with accountability clause. 6. Quantity of import item at Sl. No 3 to be allowed as 12906 Nos (103248 Kgs) on net to net basis with accountability clause. 7. Quantity of import item at Sl. No 4 to be allowed as 1472 Nos (15898 Kgs) on net to net basis with accountability clause. 8. Quantity of import item at Sl. No 6 to be allowed as 20 Mtrs. (40 Kgs) on net to net basis. 9. Quantity of import item at Sl. No 7 to be allowed as 7568 Kgs inclusive of 3 % wastage as claimed by the firm. The RLA may take necessary action accordingly.			

35	Case No.:18/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00901/AM11/	RLA File :04/24/040/00208/AM11/	Lic.No/Date:0410118788 11.11.2010	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the			

Decision : As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weight of export product to be specified as 7119 Kgs.
2. Weights of 6558 Kgs., 431 Kgs. & 130 kgs, to be added with the quantities of import items at Sl.No.1, 2 & 3 respectively.
3. Names & specific quantities of import items at Sl No.1,2 & 3 to be obtained from the firm and incorporated in Advance Authorization by RA.
4. Quantities of import items to be allowed as per General Note-4 for the Engineering products.

The RLA may take necessary action accordingly.

36	Case No.:25/35/80-ALC2/2010	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:01.11.2011
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.				

37	Case No.:28/35/80-ALC2/2010	Party Name:RATHI TRANSPOWER PVT.LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Rejected
	HQ File :01/80/050/00655/AM11/	RLA File :31/21/040/00245/AM11/	Lic.No/Date:3110045618 25.11.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 19.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

38	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:01.11.2011
Decision : The representative of the firm Shri S.C. Goel, Addl. General Manager (MM – Import and Excise Group) appeared before the Committee for personal hearing and explained their case. The Committee directed them to furnish detailed information/ calculation of items Sl. No. 12, 44, 118,122, 200, 201 & 204 within one week for examination & comments of DHI. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.				

39	Case No.:45/35/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	Defer Date:01.11.2011
Decision : The Committee noted the comments of DHI received vide their U.O. Note No. 2/04/11				

Decision : The Committee noted the comments of DHI received vide their U.O. Note No. 3(04)/11-TSW(B)/535 dated 15.09.11 informing that the firm has furnished incomplete reply vide its letter dated 30.07.2011. The firm has not furnished the dimensional Drawing of Valve piece of export product no. 2. The Committee, therefore, decided to ask the firm to furnish the above information failing which their case will be rejected without further notice. The case will be re-listed on 01.11.2011.

40	Case No.:36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date:01.11.2011
	Decision : The Committee noted that DHI has informed vide their U.O. Note No. 3(143)/10-TSW(B) /567 dated 22.09.2011 that export product is ceramic based catalyst and pertain to Chemical Wing of DIPP. The Committee, therefore, decided to forward the firm's application etc. to DIPP (Chemical Wing) and to re-list the case on 01.11.2011.			

41	Case No.:44/35/80-ALC2/2010	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00671/AM11/	RLA File :09/24/040/00418/AM11/	Lic.No/Date:0910044876 24.12.2010	Defer Date:01.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 02.09.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 01.11.2011.			

42	Case No.:48/35/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00675/AM11/	RLA File :31/24/040/00191/AM11/	Lic.No/Date:3110046138 27.12.2010	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per the written comments of DHI received vide their U.O. Note No.3(14)10-TSW(B)547 dated 19.09.2011, Copy of DHI U.O. note referred to above may be forwarded to firm & R.A. The RLA may take necessary action accordingly.			

43	Case No.:49/35/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00676/AM11/	RLA File :31/24/040/00192/AM11/	Lic.No/Date:3110046140 27.12.2010	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as			

Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per the written comments of DHI received vide their U.O. Note No.3(14)10-TSW(B)548 dated 19.09.2011.

Copy of DHI U.O. note referred to above may be forwarded to firm & R.A.

The RLA may take necessary action accordingly.

44	Case No.:67/35/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00694/AM11/	RLA File :02/24/040/00175/AM11/	Lic.No/Date:0210152785 29.12.2010	Defer Date:01.11.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 10.03.2011 for examination & comments. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.			

45	Case No.:23/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00722/AM11/	RLA File :61/24/040/00072/AM11/	Lic.No/Date:6110000544 04.01.2011	Defer Date:01.11.2011
	Decision : The representative of the firm Shri S.C. Goel, Addl. General Manager (MM – Import and Excise Group) appeared before the Committee for personal hearing and explained their case. The firm furnished specific use of item No. 176 & item No. 200. The Committee decided to forward the reply of the firm to DHI for examination and comments. The case may be re-listed on 01.11.2011.			

46	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from Min. of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments within 15 days failing which Norms Committee will ratify the norms as applied for by the firm. The case may be re-listed on 01.11.2011.			

47	Case No.:4/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00774/AM11/	RLA File :11/24/040/00060/AM11/	Lic.No/Date:1110023887 10.01.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per the written comments of DHI received vide their U.O. Note 3(80)/10-TSW(B) dated 22.07.2011, Copy of DHI U.O. note referred to above may be forwarded to firm & R.A. The RLA may take necessary action accordingly.			

	Case No.:2/38/80-ALC2/2010	Party Name:IMT AUTO LIMITED	Meet No/Date:13/80-	Status:
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48	Case No.:01/80/050/00772/AM11/	Party Name:WPI LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00772/AM11/	RLA File :02/24/040/00166/AM11/	Lic.No/Date:0210153535 14.01.2011	Defer Date:01.11.2011
Decision : The representative of the DIPP informed the Committee that they have received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.11.2011.				

49	Case No.:21/1/80-ALC2/2011	Party Name:WPIL LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00904/AM11/	RLA File :02/24/040/00165/AM11/	Lic.No/Date:0210153749 19.01.2011	
Decision : As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net Export weight of 275.916 MT & 30 MT to be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 to 14. 3. Quantity of import item at Sl.No.1 to be allowed as applied for i.e. 3.69 MT inclusive of a wastage of 2.1 %. 4. Quantity of import item at Sl.No.2 to be allowed as applied for i.e. 1.975 MT inclusive of a wastage of 4.6 %. 5. Quantity of import item at Sl.No.3 to be allowed as applied for i.e. 1.235 MT inclusive of a wastage of 2.9 %. 6. Quantity of import item at Sl.No.4 to be allowed as applied for i.e. 7.85 MT on net to net basis. 7. Quantity of import item at S.No.5 to be allowed as applied for i.e. 17.25 MT inclusive of a wastage of 4.1 %. 8. Quantities of import items from Sl.No. 6 to 11 to be allowed as applied for i.e. 5.276 MT, 11.75 MT, 7.31 MT, 11.97 MT, 5.785 MT& 5.868 MT respectively inclusive of a wastage of 0.42 %. 9. Quantity of import item at S.No.12 to be allowed as applied for i.e. 9.015 MT inclusive of a wastage of 4.4 %. 10. Quantity of import item at S.No.13 to be allowed as applied for i.e. 17.91 MT inclusive of a wastage of 0.7 %. 11. Quantity of import item at S.No. 14 to be allowed as applied for i.e. 10.185 MT inclusive of a wastage of 1.2 %. The RLA may take necessary action accordingly.				

50	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:01.11.2011
Decision : On the recommendation of the representative of DC(MSME) present in the meeting the				

Decision : On the recommendation of the representative of DC(MSME) present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: -

1. End Use/Literature/Technical Specifications of the Export product.
2. Different between the export and import item.
3. Process of manufacturing to manufacture export product indicating use of other inputs.
4. Manufacturing Operations to be carried out on imported inputs.

51	Case No.:16/38/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	Defer Date:01.11.2011
Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 23.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.11.2011.				

52	Case No.:17/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00787/AM11/	RLA File :05/24/040/00361/AM11/	Lic.No/Date:0510283097 04.02.2011	
Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per the written comments of DHI received vide their U.O. Note No.3(34)/09-TSW(B)521 dated 14.09.2011.				
Copy of DHI U.O. note referred to above may be forwarded to firm & R.A.				
The RLA may take necessary action accordingly.				

53	Case No.:43/1/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00926/AM11/	RLA File :22/24/040/00090/AM11/	Lic.No/Date:2210010955 04.02.2011	Defer Date:01.11.2011
Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 23.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.11.2011.				

54	Case No.:19/38/80-ALC2/2010	Party Name:EURO LABS	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00789/AM11/	RLA File :03/94/040/00918/AM11/	Lic.No/Date:0310614574 07.02.2011	
Decision : The Committee deliberated the written comments of DC(MSME) received vide their U.O				

Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.30(11)/2011-ME dated 23.08.2011 and decided to ratify the norms of import in respect of the subject advance authorization as under

- (i) The export product allowed is Magnesium Turnings (Catalyst).
- (ii) Import inputs allowed with 1% wastage.

The RLA may take necessary action accordingly.

55	Case No.:24/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00794/AM11/	RLA File :04/24/040/00263/AM11/	Lic.No/Date:0410121384 08.02.2011	Defer Date:01.11.2011
	Decision : The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(29)/09-TSW(B)539 dated 16.09.2011. It is observed that DHI recommended deletion of Item No. 50 as it is Engg. Drawing and 24,35, 48,51,53 & 54 as they are tools and Capital Goods. The Committee, therefore, decided to ask DHI to furnish justification of their recommendation related to import item No. 50, 24,35,38,51,53 & 54 particular which of the item are Capital goods for further discussion in the next meeting. The case may be re-listed on 01.11.2011.			

56	Case No.:31/38/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00801/AM11/	RLA File :31/24/040/00239/AM11/	Lic.No/Date:3110046834 09.02.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.			

57	Case No.:32/38/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00802/AM11/	RLA File :03/94/040/00930/AM11/	Lic.No/Date:0310615112 09.02.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: - 1. Information in respect of Sl. No. 3, 4, 5, & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantity of import item supported by length and number of tubes in the export product.			

58	Case No.:17/1/80-ALC2/2011	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00900/AM11/	RLA File :03/95/040/00899/AM11/	Lic.No/Date:0310615206 10.02.2011	
	Decision : The Committee deliberated the details of the import & export items and decided to ratify the			

norms in respect of the subject advance authorization as per GN-4 (Engineering Product) on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

59	Case No.:22/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00905/AM11/	RLA File :04/24/040/00244/AM11/	Lic.No/Date:0410121548 11.02.2011	Defer Date:01.11.2011
Decision : The Committee noted that the firm application has been sent to DHI on 24.08.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 01.11.2011.				

60	Case No.:32/1/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00915/AM11/	RLA File :07/24/040/00449/AM11/	Lic.No/Date:0710077436 18.02.2011	Defer Date:01.11.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 19.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 01.11.2011.				

61	Case No.:31/1/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00914/AM11/	RLA File :07/24/040/00465/AM11/	Lic.No/Date:0710077482 21.02.2011	Defer Date:01.11.2011
Decision : The Committee discussed the request of DC(MSME) visit to the firm and decided to call the firm for P.H. to explain their case in person along with their technical expert and full facts of the case. The case may be re-listed on 01.11.2011.				

62	Case No.:4/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00886/AM11/	RLA File :04/24/040/00298/AM11/	Lic.No/Date:0410122003 28.02.2011	Defer Date:01.11.2011
Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: -				
1. Information in respect of Sl.No.5,9, & 11 of the Standard Deficiency Format export product wise 2. The details of the Auxiliaries to be exported with quantity in number + weight & steam generating capacity 3. Inputs required for the manufacture of Auxiliaries 4. Length and weight of different type of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel				

Case No.:30/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE	Meet No/Date:13/80-	Status:
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63		GENERATORS PVT.LTD.	ALC2/2011 20.09.2011	Deferred
	HQ File :01/80/050/00136/AM12/	RLA File :03/95/040/00945/AM11/	Lic.No/Date:0310620136 08.03.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the DHI vide their U.O. Note No. 3(58)/08-TSW(B)/524 dated 14.09.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011. 1. Information in respect of Sl.No. 9 & 11 of the Standard Deficiency Format. Calculation should be supported by drawing in English & proper size of raw material & not oversize raw material. 2. The details of the Associated Auxiliaries with their weight & raw material and components required for the same. 3. Total CIF values of paints, thinner and primers etc. proposed for import 4. Raw material weight and finished weight of castings and forgings proposed for import. 5. Break up all import items in sets to numbers.			

64	Case No.:1/1/80-ALC2/2011	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00883/AM11/	RLA File :07/24/040/00492/AM11/	Lic.No/Date:0710078026 14.03.2011	Defer Date:01.11.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 24.08.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 01.11.2011.			

65	Case No.:6/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00888/AM11/	RLA File :03/94/040/00831/AM11/	Lic.No/Date:0310621241 15.03.2011	Defer Date:01.11.2011
	Decision : The representative of DIPP informed the Committee that firm's reply is incomplete and sought further information as per 4,5 & 11 of the Standard Deficiency Format. The Committee, therefore, decided to seek this information and to re-list the case on 01.11.2011.			

66	Case No.:12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/	Lic.No/Date:0510286112 15.03.2011	Defer Date:01.11.2011
	Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 23.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.11.2011.			

67	Case No.:28/7/80-ALC2/2011	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00134/AM12/	RLA File :03/95/040/01024/AM11/	Lic.No/Date:0310622823 23.03.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 26.08.2011			

calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 01.11.2011.

68	Case No.:7/7/80-ALC2/2011	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Rejected
	HQ File :01/80/050/00113/AM12/	RLA File :31/24/040/00286/AM11/	Lic.No/Date:3110047773 08.04.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder dated 19.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

69	Case No.:16/10/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00211/AM12/	RLA File :07/24/040/00012/AM12/	Lic.No/Date:0710078667 19.04.2011	Defer Date:01.11.2011
	Decision : The Committee noted that a deficiency letter has been sent by DIT to the firm on 12.09.2011 to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 01.11.2011.			

70	Case No.:8/7/80-ALC2/2011	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00114/AM12/	RLA File :05/24/040/00041/AM12/	Lic.No/Date:0510290250 10.05.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per the written comments of DHI received vide their U.O. Note No.3(34)/09-TSW(B)522 dated 14.09.2011. Copy of DHI U.O. note referred to above may be forwarded to firm & R.A. The RLA may take necessary action accordingly.			

71	Case No.:42/7/80-ALC2/2011	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00148/AM12/	RLA File :31/83/040/00002/AM12/	Lic.No/Date:3110048061 10.05.2011	Defer Date:01.11.2011
	Decision : The Committee decided to forward a copy of firm's reply dated 15.09.2011 to DHI for examination and comments. The case may be re-listed on 01.11.2011.			

72	Case No.:32/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00138/AM12/	RLA File :11/24/040/00009/AM12/	Lic.No/Date:1110024726	Defer

12			11.05.2011	Date:01.11.2011
Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 07.09.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.11.2011.				

73	Case No.:10/7/80-ALC2/2011	Party Name:MACAWBER BEEKAY PVT.LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00116/AM12/	RLA File :05/24/040/00046/AM12/	Lic.No/Date:0510290507 12.05.2011	Defer Date:01.11.2011
Decision : The representative of the DHI informed the Committee that they have received the firm's reply on 23.08.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.11.2011.				

74	Case No.:37/7/80-ALC2/2011	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00143/AM12/	RLA File :07/24/040/00002/AM12/	Lic.No/Date:0710079300 19.05.2011	
Decision : As per the written comments of DHI received vide their U.O. Note No.3(46)/08-TSW(B)541 dated 16.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization License No. 0710068448 dt 20-11-2009 approved by NC in its meeting No. 40/11 held on 22-03-11. The RLA may take necessary action accordingly.				

75	Case No.:15/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00121/AM12/	RLA File :04/24/040/00046/AM12/	Lic.No/Date:0410124251 20.05.2011	Defer Date:01.11.2011
Decision : The Committee noted that the firm has sought time for 15 days for submission of documents vide their e-mail dated 08.09.2011. The Committee decided that to await the firm's reply and to re-list the case on 01.11.2011.				

76	Case No.:16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00122/AM12/	RLA File :04/24/040/00045/AM12/	Lic.No/Date:0410124249 20.05.2011	Defer Date:01.11.2011
Decision : The Committee noted that the firm has sought time for 15 days for submission of documents vide their e-mail dated 08.09.2011. The Committee decided that to await the firm's reply and to re-list the case on 01.11.2011.				

77	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216	Defer

		20.05.2011	Date:01.11.2011
Decision : The Committee noted that the firm has sought time for 15 days for submission of documents vide their e-mail dated 08.09.2011. The Committee decided that to await the firm's reply and to re-list the case on 01.11.2011.			

78	Case No.:2/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00197/AM12/	RLA File :03/94/040/00034/AM12/	Lic.No/Date:0310633321 27.05.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.			

79	Case No.:3/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00198/AM12/	RLA File :03/94/040/00035/AM12/	Lic.No/Date:0310633340 27.05.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.			

80	Case No.:17/7/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00123/AM12/	RLA File :02/24/040/00031/AM12/	Lic.No/Date:0210159701 31.05.2011	Defer Date:01.11.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP for examination and comments. The case may be re-listed on 01.11.2011.			

81	Case No.:35/7/80-ALC2/2011	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00141/AM12/	RLA File :03/95/040/00125/AM12/	Lic.No/Date:0310633816 31.05.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the DHI vide their U.O. Note No. 3(58)/08-TSW(B)/524 dated 14.09.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011. 1. Information in respect of Sl. No. 9 & 11 of the Standard Deficiency Format. Calculation should be supported by drawing in English & proper size of raw material & not oversize raw material. 2. The details of the Associated Auxiliaries with their weight & raw material and components required for the same. 3. Total CIF values of paints, thinner and primers etc. proposed for import 4. Raw material weight and finished weight of castings and forgings proposed for import. 5. Break up all import items in sets to numbers.			

Case No.:1/7/80-ALC2/2011	Party Name:THERMAL SYSTEMS	Meet No/Date:13/80-	Status:
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		(HYDERABAD) PLTD.,	ALC2/2011 20.09.2011	Deferred
	HQ File :01/80/050/00107/AM12/	RLA File :09/24/040/00119/AM12/	Lic.No/Date:0910046990 03.06.2011	Defer Date:01.11.2011
82	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: - 1. Information in respect of Sl.No.3, 4, 8 & 11 of the Standard Deficiency Format. 2. Specific item of export.			

	Case No.:2/7/80-ALC2/2011	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00108/AM12/	RLA File :05/23/040/00066/AM12/	Lic.No/Date:0510292671 06.06.2011	Defer Date:01.11.2011
83	Decision : The Committee noted written comments of DHI received vide their U.O. Note No.3(11)/08-TSW(B)482 dated 05.09.2011 and decided to ask the firm to furnish the information of S.No.11 Standard Deficiency Format in respect of import item at Sl. No.7. The case may be re-listed on 01.11.2011.			

	Case No.:11/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00117/AM12/	RLA File :04/24/040/00065/AM12/	Lic.No/Date:0410124734 08.06.2011	Defer Date:01.11.2011
84	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately 2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 3. Specific items manufactured from the raw materials proposed for import indicating their gross weight and net weight			

	Case No.:12/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00118/AM12/	RLA File :04/24/040/00067/AM12/	Lic.No/Date:0410124735 08.06.2011	Defer Date:01.11.2011
85	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee			

decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011:-

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format for each export product separately.
2. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.
3. Specific items manufactured from the raw materials proposed for import indicating their gross weight and net weight.

86	Case No.: 14/10/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00209/AM12/	RLA File :61/24/040/00012/AM12/	Lic.No/Date:6110000627 08.06.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: - 1. Information in respect of Sl.No.4, 5, 9 & 11 of the Standard Deficiency Format export product wise. 2. Input weight of each casting/ forging and corresponding finished weight. (Item-wise). 3. Use of each component proposed for import in the manufacture of export product. 4. Identification of insulating material proposed for import & their total price. 5. The firm may indicate if any license of above rating has been issued/ratified.			

87	Case No.: 13/7/80-ALC2/2011	Party Name:L&T – MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00119/AM12/	RLA File :03/95/040/00126/AM12/	Lic.No/Date:0310635194 09.06.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the DHI vide their U.O. Note No. 3(58)/08-TSW(B)/524 dated 14.09.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011. 1. Information in respect of Sl.No. 9 & 11 of the Standard Deficiency Format. Calculation should be supported by drawing in English & proper size of raw material & not oversize raw material. 2. The details of the Associated Auxiliaries with their weight & raw material and components required for the same. 3. Total CIF values of paints, thinner and primers etc. proposed for import 4. Raw material weight and finished weight of castings and forgings proposed for import. 5. Break up all import items in sets to numbers.			

	Case No.: 18/7/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00124/AM12/	RLA File :04/24/040/00317/AM11/	Lic.No/Date:0410124882 13.06.2011	Defer Date:01.11.2011
	Decision :On the recommendation of the representative of DHI present in the meeting, the Committee			

88	decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: -
	1. Information in respect of Sl.No.5,9, & 11 of the Standard Deficiency Format export product wise 2. The details of the Auxiliaries to be exported with quantity in number + weight & steam generating capacity 3. Inputs required for the manufacture of Auxiliaries 4. Length and weight of different type of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel 5. Use & justification of quantity of import of item no. 6 of import.

89	Case No.:19/7/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00125/AM12/	RLA File :05/24/040/00090/AM12/	Lic.No/Date:0510293230 13.06.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 19.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 01.11.2011.			

90	Case No.:1/10/80-ALC2/2011	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00196/AM12/	RLA File :03/94/040/00231/AM12/	Lic.No/Date:0310635806 13.06.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.			

91	Case No.:20/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00126/AM12/	RLA File :05/23/040/00102/AM12/	Lic.No/Date:0510293271 14.06.2011	Defer Date:01.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.			

	Case No.:24/7/80-ALC2/2011	Party Name:SDL AUTO PLTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00130/AM12/	RLA File :05/24/040/00094/AM12/	Lic.No/Date:0510293520 15.06.2011	
	Decision : As per the written comments of DC(MSME) received vide their U.O. Note No.30(45)/2011-			

ME dated 29.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

92

Sl.No.	Export Product	Wastage allowed after 1/3 rd recovery	Qty of Imported input
1.	Baffle Side Outlet-2000 Nos 1605774-A	203%	3,424.00 kg
2.	Baffle Side Outlet-300 Nos 1605776-A	57%	1,452.00 kg
3.	Inner End plate- 3200 Nos 1606021-A	50%	12,888.00 kg
4.	Baffle-3000 Nos 1605943-A	71%	14,266.00 kg
5.	Boden-10000 Nos 240609	45%	5,640.00 kg
6.	Shell-4500 Nos 242878	51%	7,373.00 kg
7.	Innenschalen-500 –Nos 180347	37%	208.00 kg
8.	Innenschalen-500 –Nos 180348	37%	208.00 kg
9.	Innenschalen-500 –Nos 180349	37%	208.00 kg
	TOTAL quantity-of Import		45,667.00 kg

The RLA may take necessary action accordingly.

93

Case No.: 25/7/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
HQ File :01/80/050/00131/AM12/	RLA File :03/94/040/00192/AM12/	Lic.No/Date:0310636369 15.06.2011	Defer Date:01.11.2011
Decision : The Committee decided to forward a copy of firm's reply dated 16.09.2011 to DIPP for examination and comments. The case may be re-listed on 01.11.2011.			

94

Case No.: 15/10/80-ALC2/2011	Party Name:LALITHA & COMPANY PAPER PRODUCTS PVT LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	Defer Date:01.11.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: -			
1. Complete manufacturing process for 'Cut Rubber Blanket' using 'Rubber Blanket for Printing Use' indicating wastage generated in each stage of manufacture. Dimension of each 'Cut Rubber Blanket' for printing use may also be indicated. 2. Justification for the quantity of import item i.e. 612.00 Sq. meter of 'Rubber Blanket For Printing Use' for the manufacture of 765.00 Sq. meter of 'Cut Rubber Blanket'.			

95

Case No.: 26/7/80-ALC2/2011	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
HQ File :01/80/050/00132/AM12/	RLA File :05/24/040/00079/AM12/	Lic.No/Date:0510293596 16.06.2011	Defer Date:01.11.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The			

Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 01.11.2011.

96	Case No.:27/7/80-ALC2/2011	Party Name:GLOBAL OPHTHALMIC PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Rejected
	HQ File :01/80/050/00133/AM12/	RLA File :04/24/040/00044/AM12/	Lic.No/Date:0410125060 17.06.2011	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 19.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

97	Case No.:41/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00147/AM12/	RLA File :05/23/040/00111/AM12/	Lic.No/Date:0510293870 20.06.2011	Defer Date:01.11.2011
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.			

98	Case No.:13/10/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00208/AM12/	RLA File :05/23/040/00116/AM12/	Lic.No/Date:0510294411 23.06.2011	
	Decision : As per the written comments of DHI received vide their U.O. Note No.3(08)/11-TSW(B)513 dated 14.09.2011, the Committee decided to ratify the norms of import in respect of the subject advance authorization under GN-4 on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

99	Case No.:9/13/80-ALC2/2011	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00254/AM12/	RLA File :31/83/040/00046/AM12/	Lic.No/Date:3110048833 23.06.2011	Defer Date:01.11.2011
	Decision : The Committee noted that since DHI returned the case as it does not pertain to them, the application of the firm has been sent to C&PC on 12.09.2011. The Committee, therefore decided to await the comments of C&PC and to re-list the case on 01.11.2011.			

	Case No.:10/10/80-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00205/AM12/	RLA File :06/24/040/00014/AM12/	Lic.No/Date:0610022579 28.06.2011	
	Decision : As per the written comments of C&PC received vide their O.M. No.46011/169/2004-PC-			

II dated 30.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be Exported	Quantity
1. Handle ASM R/RL RR ASST	1 No.
2. Handle ASM R/RL RR ASST RH	1 No.
3. Handle ASM R/RL RR ASST LH	1 No.
Raw-material Recommended for Import	Quantity
1. For 1 kg weight of parts/component of Polyamide 66 Resin	
I. Polyamide 66 Resin	1.03 kg
II. Master Batch/Colour Concentrate	0.02 kg
2. For 1 kg weight of parts/component of Polypropylene Impact Copolymer.	
I. Polypropylene Impact Copolymer	1.03 kg
II. Master Batch/Colour Concentrate	0.02 kg
3. Relevant Springs	Net to Net
4. Relevant Hex Flange Bolts	Net to Net
5. Relevant Damper	Net to Net

The RLA may take necessary action accordingly.

101	Case No.:11/10/80-ALC2/2011	Party Name:EASTERN EQUIPMENT AND ENGINEERS PRIVATE LIMITED.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00206/AM12/	RLA File :02/24/040/00059/AM12/	Lic.No/Date:0210161336 28.06.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 17.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 01.11.2011.			

102	Case No.:2/13/80-ALC2/2011	Party Name:RAJ ENGINEERING CO	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00247/AM12/	RLA File :03/95/040/00153/AM12/	Lic.No/Date:0310639510 30.06.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: - 1. Specific names of processing equipments with quantities thereof in Nos. 2. Information in respect of Sl. No. 4, 5, & 11 of Standard Deficiency Format, export product wise..			

103	Case No.:12/10/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00207/AM12/	RLA File :07/24/040/00094/AM12/	Lic.No/Date:0710080332 04.07.2011	
	Decision : As per the written comments of DIT received vide their U.O. Note No.17(63)2011-IPHW dated 13.08.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			

dated 13.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

104	Case No.: 5/10/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Closed
	HQ File :01/80/050/00200/AM12/	RLA File :05/24/040/00131/AM12/	Lic.No/Date:0510296883 18.07.2011	
	Decision : The Committee noted that the firm has informed vide their letter dated 05.09.2011 that they have cancelled the above said Advance Authorization. The Committee, therefore, decided to close the case on the part of NC-I. The Regional Authority may take necessary action accordingly.			

105

Case No.: 6/10/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Approved									
HQ File :01/80/050/00201/AM12/	RLA File :03/95/040/00150/AM12/	Lic.No/Date:0310642997 19.07.2011										
Decision : As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Description, quantity and net weight of export products to be specified as under : <table><tr><th>Description</th><th>Quantity</th><th>Net Weight</th></tr><tr><td>Fuelling Machines Tube Sheets Size 7800 mm (OD) x 85 mm Thk.</td><td>4 Nos.</td><td>128 MT</td></tr><tr><td>Calandria Side Tube Sheets Size 7800 mm (OD) x 75 mm Thk.</td><td>4 Nos.</td><td>113 MT</td></tr></table> 2. Import item shall be of relevant grade and thickness as contained in the export products 3. Quantity of import item to be allowed as 252954 Kgs. inclusive of a wastage of 4.96 % as claimed by the firm. The RLA may take necessary action accordingly.				Description	Quantity	Net Weight	Fuelling Machines Tube Sheets Size 7800 mm (OD) x 85 mm Thk.	4 Nos.	128 MT	Calandria Side Tube Sheets Size 7800 mm (OD) x 75 mm Thk.	4 Nos.	113 MT
Description	Quantity	Net Weight										
Fuelling Machines Tube Sheets Size 7800 mm (OD) x 85 mm Thk.	4 Nos.	128 MT										
Calandria Side Tube Sheets Size 7800 mm (OD) x 75 mm Thk.	4 Nos.	113 MT										

106	Case No.: 7/10/80-ALC2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00202/AM12/	RLA File :05/24/040/00138/AM12/	Lic.No/Date:0510297044 20.07.2011	Defer Date:01.11.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 19.08.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case may be re-listed on 01.11.2011.			

107	Case No.:8/10/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00203/AM12/	RLA File :31/82/040/00099/AM12/	Lic.No/Date:3110049329 20.07.2011	Defer Date:01.11.2011
	Decision : The Committee observed from the application that both the export & import items have the same ITC (HS) Code. The Committee, therefore, decided to ask the firm (i) to clarify as to how the TC (HS) code is same for import and export item (ii) to inform whether the Advance Authorization is for export purpose or deemed export purpose. The case may be re-listed on 01.11.2011.			

108	Case No.:8/13/80-ALC2/2011	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00253/AM12/	RLA File :31/83/040/00072/AM12/	Lic.No/Date:3110049333 21.07.2011	
	Decision : The Committee deliberated the details of the case and decided to ratify the norms in respect of the subject advance authorization as per General Note 4 for Engineering Product on net to net basis with accountability clause. The RLA may take necessary action accordingly.			

109	Case No.:9/10/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00204/AM12/	RLA File :31/82/040/00107/AM12/	Lic.No/Date:3110049381 22.07.2011	Defer Date:01.11.2011
	Decision : The Committee noted that the firm's application has been forwarded to DHI on 23.08.2011 for examination and comments. The case may be re-listed on 01.11.2011.			

110	Case No.:17/10/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00212/AM12/	RLA File :05/24/040/00151/AM12/	Lic.No/Date:0510297654 26.07.2011	Defer Date:01.11.2011
	Decision : The Committee noted that a deficiency letter has been sent by DIT on 14.09.2011 to the firm to furnish the requisite information. It is therefore decided to await the firm's reply and to re-list the case on 01.11.2011.			

	Case No.:1/13/80-ALC2/2011	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:13/80- ALC2/2011 20.09.2011	Status: Approved
	HQ File :01/80/050/00246/AM12/	RLA File :03/94/040/00386/AM12/	Lic.No/Date:0310646733 05.08.2011	
	Decision : As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:			

111	Committee decided to ratify the norms in respect of the subject advance authorization as under:-
	1. Net Empty Export weight of 30.179 MT to be specified with the quantities of each export product at S.No.1 & 2. 2. Net Empty Export weight of 27.668 MT to be specified with the quantities of each export product at S.No.3 & 4 3. Net Empty Export weight of 31.309 MT to be specified with the quantities of each export product at Sl. No. 5, 6 & 7. 4. Net Empty Export weight of 14.51 MT to be specified with the quantities of each export product at Sl. No. 8 & 9. 5. Net Empty Export weight of 20.613 MT to be specified with the quantity of export product at Sl. No. 10. 6. Net Empty Export weight of 43.048 MT to be specified with the quantities of each export product at Sl. No. 11 & 12. 7. Word "Relevant" to be prefixed with the description of import items at Sl. Nos. 1 & 3. 8. Quantity of import item at S.No.1 to be allowed as 1.05 Kg/ Kg. content in the export products. 9. Weight of "89.603 MT " to be added with the quantity of import item at Sl.No.2 and quantity of this item to be allowed on net to net basis. 10. Weight of "134.507 MT " to be added with the quantity of import item at Sl.No.3 and quantity of this item to be allowed as 1.02 Mtr/ Mtr. content in the export products
	The RLA may take necessary action accordingly.

112	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: - 1. Information in respect of Sl.No.1, 3, 4, 5 & 11 of the Standard Deficiency Format.			

113	Case No.:6/13/80-ALC2/2011	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00251/AM12/	RLA File :04/24/040/00141/AM12/	Lic.No/Date:0410127136 16.08.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: - 1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format of export product wise			

114	Case No.:7/13/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00252/AM12/	RLA File :04/24/040/00142/AM12/	Lic.No/Date:0410127137 16.08.2011	Defer Date:01.11.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on			

decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: -

1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format.
2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from S.No. 38 to 41.

115	Case No.:4/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00249/AM12/	RLA File :05/24/040/00169/AM12/	Lic.No/Date:0510299731 17.08.2011	Defer Date:01.11.2011
	Decision : The Committee noted that the firm's application has been forwarded to DIPP on 14.09.2011. However the Committee decided to forward a copy of firm's application to DHI for examination and comments as the matter pertain to them. The case may be re-listed on 01.11.2011.			

116	Case No.:5/13/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:13/80-ALC2/2011 20.09.2011	Status: Deferred
	HQ File :01/80/050/00250/AM12/	RLA File :05/24/040/00170/AM12/	Lic.No/Date:0510299733 17.08.2011	Defer Date:01.11.2011
	Decision : The Committee noted that the firm's application has been forwarded to DIPP on 14.09.2011. However the Committee decided to forward a copy of firm's application to DHI for examination and comments as the matter pertain to them. The case may be re-listed on 01.11.2011.			

S.No.15

Case No. A-01	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/162/00503/AM12/DES.I	Lic. No. & date 0510204921dt.14.06.2007
Meeting No. 13/12		RA.FNo.05/24/040/00219/AM08	
Date: 20.09.2011		Revision of norms	

As per the written comments of DHI received vide their U.O. Note No.3(61)10-TSW(B)512 dated 14.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization License No. 0510261287 dt 26-03-2010 approved by NC in its meeting No. 26/11 held on 28-09-2010.

The RLA may take necessary action accordingly.

S.No.16

Case No. A-02	M/s. Plant Engineering Service, Chennai	HQF.No.01/80/162/00504/AM12/DES.I	Lic. No. & date 0410118711dt 09.11.2010
Meeting No. 13/12		RA.FNo.04/24/040/00198/AM11	
Date: 20.09.2011		Revision of norms	

As per the written comments of DHI received vide their U.O. Note No.3(165)09-TSW(B)532 dated 15.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product: Rack LHD/RHD 414 MT (200,000 Nos.)

Imports:

1. Rack Bar Blank454.50 MT (197,590 Nos.)
2. Broach Tool (consumables) - 32 Nos. (3% of FOB value)

The RLA may take necessary action accordingly.

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S.No.274

Case No. A/R-63	M/s. Thyssenkrup	F.No.01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 13/12	Industries India Ltd.,	RA F.No.31/21/040/00399/Am09	3110037568
Date: 20.09.2011		Ratification of norms	dt.03.03.2009

The Committee noted that case has been examined on the file. After deliberating the details of the case. The Committee decided to merge the Advance Authorization No. 3110037568 dated 03.03.2009 with Advance Authorization No. 3110039814 dated 02.09.2009. Based on the written comments of DHI received vide their U.O. Note No. 3(127)/09-TSW(B)/73 dated 20.01.2011, the Committee decided to ratify the norms as under:-

Export

-
Export product to be amended as “Coal Handling plant for Durgapur Thermal Power Station (2X500MW)”

Import

- (i) Item No. 1 to 34 and 36-37 are components and to be allowed under GN-4
- (ii) Import No. 35 & 38 are spares and to be allowed as per spares policy.
- (iii) List of Items as submitted by the firm vide letter dated 29.12.2010 is at Annexure.

The RLA may take necessary action accordingly.

S.No.275

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 13/12	Haridwar	RA.F.No.61/24/040/00020/AM10	6110000343
Date: 20.09.2011		Ratification of norms	dt.19.08.2009

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.

S.No.276

Case No. A/R-132	M/s. Enmas GB Power Systems	HQ F.No.01/80/050/00102/AM10/DES.I HQ F.No.01/80/050/00365/AM10/DES-I	Lic. No. & date
Meeting No. 13/12	Projects Ltd., Chennai	RA.F.No.04/24/040/00323/Am08	0410104770 dt.21.05.2009 &
Date: 20.09.2011		Ratification of norms	0410107592 dt.07.09.2009

The Committee noted that case has been examined on the file. After deliberating the details of the case, the Committee decided to merge the Advance Authorization No. 0410104770 dated 21.05.2009 with Advance Authorization No. 0410107592 dated 07.09.2008. Based on the written comments of DHI received vide their U.O. Note No. 3(166)/09-TSW(B)/458 dated 08.09.2010, the Committee decided to ratify the norms as under:-

Export

-
- (i) Export product: 55 TPH BFB Boiler
 - (ii) Total export weight to be 1013 MT to be incorporated in the license.

Import:

- (i) Wastage of 3% on plates and 2% wastage on beams, channel, tubes, angles are allowed in import of tubes.
- (ii) The wastage is allowed on total utilized quantity on the consolidated list of item enclosed at Annexure (6 pages).

The RLA may take necessary action accordingly.

S.No.277

Case No.A/R-143	M/s. Diamond	HQ F.No.01/80/050/00594/AM08/ DES-I	Lic.No. & Date
Meeting No. 13/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00276/AM08	0410092211 dt.20.11.2007
Date: 20.09.2011	Chennai	Ratification of norms	

The Committee deliberated the issue and decided in principle to merge the multiple licenses issued to the firm. However, it has been decided to write to all concerned R.As. not to issue multiple licences for a single export product in future. The Committee also decided to send a consolidated list of export & import items to be merged under each license to DIPP for examination and comments. The case may be re-listed on 01.11.2011.

S.No.278

Case No.A/R-144	M/s. Diamond	HQ F.No.01/80/050/00338/AM09/ DES-I	Lic.No. & Date
Meeting No. 13/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00404/AM08	0410094622 dt.19.03.2008
Date: 20.09.2011	Chennai	Ratification of norms	

The Committee deliberated the issue and decided in principle to merge the multiple licenses issued to the firm. However it has been decided to write to all concerned R.As. not to issue multiple licences for a single export product in future. The Committee also decided to send a consolidated list of export & import items to be merged under each license to DIPP for examination and comments. The case may be re-listed on 01.11.2011.

S.No.279

Case No.A/R-145	M/s. Diamond	HQ F.No.01/80/162/00884/AM08/ DES-I	Lic.No. & Date
Meeting No. 13/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00163/AM08	0410090764 dt.29.08.2007
Date: 20.09.2011	Chennai	Ratification of norms	

The Committee deliberated the issue and decided in principle to merge the multiple licenses issued to the firm. However it has been decided to write to all concerned R.As. not to issue multiple licences for a single export product in future. The Committee also decided to send a consolidated list of export & import items to be merged under each license to DIPP for examination and comments. The case may be re-listed on 01.11.2011.

S.No.280

Case No.A/R-146	M/s. Diamond	HQ F.No.01/80/050/00178/AM08/ DES-I	Lic.No. & Date
Meeting No. 13/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00086/AM08	0410089961 dt.14.06.2007
Date: 20.09.2011	Chennai	Ratification of norms	

The Committee deliberated the issue and decided in principle to merge the multiple licenses issued to the firm. However it has been decided to write to all concerned R.As. not to issue multiple licences for a single export product in future. The Committee also decided to send a consolidated list of export & import items to be merged under each license to DIPP for examination and comments. The case may be re-listed on 01.11.2011.

S.No.281

Case No.A/R-147	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00617/AM09/ DES-I	Lic.No. & Date
Meeting No. 13/12		RA F.No.04/24/040/00032/AM08	0410096034 dt.26.05.2008
Date: 20.09.2011		Ratification of norms	

The Committee deliberated the issue and decided in principle to merge the multiple licenses issued to the firm. However it has been decided to write to all concerned R.As. not to issue multiple licences for a single export product in future. The Committee also decided to send a consolidated list of export & import items to be merged under each license to DIPP for examination and comments. The case may be re-listed on 01.11.2011.

S.No.282

Case No.A/R-148	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00832/AM09/ DES-I	Lic.No. & Date
Meeting No. 13/12		RA F.No.04/24/040/00115/AM09	0410097812 dt.07.08.2008
Date: 20.09.2011		Ratification of norms	

The Committee deliberated the issue and decided in principle to merge the multiple licenses issued to the firm. However it has been decided to write to all concerned R.As. not to issue multiple licences for a single export product in future. The Committee also decided to send a consolidated list of export & import items to be merged under each license to DIPP for examination and comments. The case may be re-listed on 01.11.2011.

S.No.283

Case No. A/R-188	M/s. Ingersoll Rand (India) Ltd., Mumbai	HQF.No.01/80/162/00453/AM01/DES.I	Lic. No. & date
Meeting No. 13/12		RA.FNo.03/24/040/00396/AM04	0310045622 dt.18.07.2000
Date: 20.09.2011		Request for restoration of import items under Sl. No.16, 17(a) (b) and (c) and 19 of ratification	

As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Words “containing 26.579 MT of Aluminium Alloy and 16.580 MT of Copper Tubes to be suffixed quantity of export products”.
- 2.Quantity of import item at Sl. No. 16 (Aluminium Alloy) to be allowed as 26.579 MT on net to net basis as claimed by the firm.
- 3.Quantities of import item at Sl. Nos. 17 (Copper Tubes) to be allowed as under on net to net basis as claimed by the firm.
 - 17(a): 1539.02 Kgs
 - 17(b): 759 Kgs
 - 17(c): 6294.5 Kgs
 - 17(a): 7988 Kgs
4. Quantity of import item at Sl. Nos.19 (Gasket Sheets) to be allowed as 1.04 Sq.Mtrs./Sq. mtr. content in the export products as claimed by the firm.

The RLA may take necessary action accordingly.

S.No.284

Case No. A/R-01	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00419/AM10/DES.I	Lic. No. & date
Meeting No. 13/12		RA.FNo.11/24/040/00016/AM10	1110021021 dt.08.09.2009

Date: 20.09.2011	Ratification of norms
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The representative of the firm Shri Faresh Khan KH., Engineer (Material Service) appeared before the Committee for personal hearing and informed that the requisite information sought by DHI has been submitted by them. The Committee, therefore, decided to await the comments of DHI and to re-list the case on 01.11.2011.

S.No.285

Case No. A/R-13	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00785/AM10/DES.I	Lic. No. & date
Meeting No. 13/12		RA.FNo.03/94/040/00986/AM10	0310561988 dt.25.02.2010
Date: 20.09.2011		Ratification of norms	

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter dated 15.07.2011 and subsequent reminder 19.08.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.286

Case No. A/R-18	M/s. Theyssenkrup Industries India Pvt. Ltd., Pune	HQF.No.01/80/050/00022/AM11/DES.I	Lic. No. & date
Meeting No. 13/12		RA.FNo.31/24/040/00198/AM10	3110041936 dt.15.02.2010
Date: 20.09.2011		Ratification of norms	

The Committee noted that the firm's representation has been sent to DHI on 26.08.2011 for examination and comments. The Committee, therefore, decided to defer the consideration and to re-list the case on 01.11.2011.

S.No.287

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 13/12		RA.FNo.31/24/040/00213/AM10	3110042306 dt.10.03.2010
Date: 20.09.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.

S.No.288

Case No. A/R-23	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00232/AM11/DES.I	Lic. No. & date
Meeting No. 13/12		RA.FNo.61/24/040/00024/AM11	6110000457 dt.17.06.2010
Date: 20.09.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.

S.No.289

Case No. A/R-26	M/s. The Saraswati	HQF.No.01/80/050/00589/AM10/DES.I	Lic. No. & date
Meeting No. 13/12	Indsutrial Syndicates Ltd.,	RA.FNo.05/24/040/00387/AM10	0510254039 dt.07.12.2009

Date: 20.09.2011		Ratification of norms	
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As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantities of import items at Sl. Nos. 9 & 10 to be allowed as applied for i.e. 100 ltrs. & 15 ltrs. respectively.
2. Quantities of import items at Sl. Nos. 18 & 19 put together to be allowed as 574 ltrs.
3. Quantities of import items at Sl. Nos. 27 & 28 put together to be allowed as 574 ltrs.
4. Quantities of import items at Sl. Nos. 36 & 37 to be allowed as applied for i.e. 240 ltrs. & 35 ltrs. respectively.
5. Quantities of import items at Sl. Nos. 45 & 46 put together to be allowed as 574 ltrs.
6. Quantities of import items at Sl. Nos. 54 & 55 put together to be allowed as 574 ltrs.
7. Quantities of import items at Sl. Nos. 64 & 65 put together to be allowed as 469 ltrs.
8. Total weights of import items at Sl. No. 7, 16, 25, 34, 43, 52 & 62 put together to be specified as 51231 Kgs.

The RLA may take necessary action accordingly.

S.No.290

Case No. A/R-33	M/s. Teksons	HQF.No.01/80/050/00046/AM10/DES.I	Lic. No. & date
Meeting No. 13/12	Ltd.,	RA.FNo.03/95/040/00757/AM07	0310399654 dt.15.09.2006
Date: 20.09.2011		Ratification of norms	

As per the written comments of DHI received vide their U.O. Note No. 3(42)/09-TSW(B)/531 dated 07.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization under SION C-1891 except Item No. 4 & 6 of import which are not covered under the SION.

The RLA may take necessary action accordingly.

S.No.291

Case No. A/R-34	M/s. The	HQF.No.01/80/050/00062/AM11/DES.I	Lic. No. & date
Meeting No. 13/12	Saraswati	RA.FNo.05/24/040/00019/AM11	0510262876 dt.23.04.2010
Date: 20.09.2011	Industrial Syndicate Ltd.,	Ratification of norms	

As per the written comments of DIPP received vide their U.O. Note dated 20.09.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of 119.6 MT & 119.6 MT to be specified with the quantities of export products at Sl.No. 1 & 2 respectively.
2. Quantities of import items at Sl. Nos. 2 & 13 put together to be allowed as 76302 Kgs. inclusive 9.3 % wastage as applied for.
3. Quantities of import items at Sl. Nos. 4 & 15 put together to be allowed as 2750 Kgs.
4. Quantities of import items at Sl. Nos. 6 & 17 put together to be allowed as 5750 Kgs.
5. Quantity of import item at Sl. No. 10 to be allowed as 30 Nos. (8053 Kgs.) on net to net basis.

The RLA may take necessary action accordingly.

S.No.292

Case No. A/R-58	M/s. Elecon Engineering	HQF.No.01/80/162/0000518/AM11/DES.I	Lic. No. & date
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Meeting No. 13/12	Co. Ltd., Gujarat	RA.FNo.34/82/042/00007/AM04	3410008330 dt.29.08.2003
Date: 20.09.2011		Ratification of norms	

The Committee decided to forward a copy of firm's reply dated 19.09.2011 to DHI for examination and comments. The case may be re-listed on 01.11.2011.

S.No.293

Case No. A/R-59	M/s. Apex Test Technologies, Bangalore	HQF.No.01/80/050/0000864/AM11/DES.I	Lic. No. & date 0710069015 dt.21.12.2009
Meeting No. 13/12		RA.FNo.05/23/040/00340/AM11	
Date: 20.09.2011		Ratification of norms	

The Committee deliberated the written comments of DC(MSME) received vide their U.O. Note No.30(96)2009-ME dated 06.09.2011 and decided to advise the firm to appear before the NC to explain their case regarding actual wastage of import item No. 7, 8 & 9 along with all required details sought by DC(MSME) earlier (this office letter No. 01/80/050/0000864/AM11/DES.I dated 30.04.2011 refers) in **person** along with technical expert and full facts of the case. The case may be re-listed on 01.11.2011.

S.No.294

Case No. A/R-62	M/s. Macmet India Limited, Kolkata	HQF.No.01/80/050/0000478/AM09/DES.I HQF.No.01/80/050/0000479/AM09/DES.I HQF.No.01/80/050/0000480/AM09/DES.I	Lic. No. & date 0210113456 dt.11.06.2008; 0210113457 dt.11.06.2008 and 0210113458 dt.11.06.2008
Meeting No. 13/12		RA.FNo.02/24/040/00030/AM09 RA.FNo.02/24/040/00031/AM09 RA.FNo.02/24/040/00032/AM09	
Date: 20.09.2011		Ratification of norms	

As per the written comments of DHI received vide their U.O. Note No.3(62)09-TSW(B)475 dated 01.09.2011, the Committee decided to ratify the norms of import of 250 sponge rubber balls per unit of export product (condenser tube cleaning system). The imports are ratified subject to accountability in the export product in respect of above mentioned three subject advance authorizations.

The RLA may take necessary action accordingly.

S.No.295

Case No. A/R-63	M/s. The Saraswati Industrial Syndicate Ltd., New Delhi	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date 0510202875 dt.24.04.2007
Meeting No. 13/12		RA.FNo.05/24/040/01081/AM07	
Date: 20.09.2011		Revision of norms	

The Committee noted that DHI requested the Committee vide their U.O. Note No. 3/41/10-TSW(B)/546 dated 16.09.2011 for detail background of the firm's request along with the decision of the N.C. along with the details of the deficiency letters if any issued by DGFT/NC. The Committee decided to forward the same to DHI and to re-list the case on 01.11.2011.

S.No.296

Case No. A/R-81	M/s. IDMC Limited, Anand, Gujarat	HQF.No.01/80/050/00011/AM09/DES.I	Lic. No. & date 3410011527 dt.20.09.2004
Meeting No. 13/12		RA.FNo.34/24/040/00093/AM05	
Date: 20.09.2011			

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for

the following information/clarification from the firm and to re-list the case on 01.11.2011: -

1. Information in respect of Sl.No.3, 4, 5 and 11 of the Standard Deficiency Format export product wise.

S.No.297

Case No. A/R-82	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00371/AM11/DES.I	Lic. No. & date
Meeting No. 13/12	Trichirapalil	RA.F.No.04/24/040/00111/AM11	0410116559 dt.24.08.2010
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.298

Case No. A/R-83	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00054/AM10/DES.I	Lic. No. & date
Meeting No. 13/12	Hyderabad	RA.F.No.09/24/040/00536/AM10	0910041410 dt.23.03.2010
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.299

Case No. A/R-84	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00182/AM10/DES.I	Lic. No. & date
Meeting No. 13/12	Hyderabad	RA.F.No.09/24/040/00048/AM10	0910038038 dt.28.05.2009
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.300

Case No. A/R-85	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00207/AM11/DES.I	Lic. No. & date
Meeting No. 13/12	Tiruchirapalli	RA.F.No.04/24/040/00060/AM11	0410114911 dt.24.06.2010
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.301

Case No. A/R-86	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01661/AM09/DES.I	Lic. No. & date
Meeting No. 13/12	Hyderabad	RA.F.No.09/24/040/00377/AM09	0910036659 dt.09.01.2009
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.302

Case No. A/R-87	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00043/AM11/DES.I	Lic. No. & date
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Meeting No. 13/12	Hyderabad	RA.F.No.09/24/040/00552/AM10	0910041731 dt.20.04.2010
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.303

Case No. A/R-88	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No. 13/12	Hyderabad	RA.F.No.09/24/040/00556/AM07	0910030003 dt.16.04.2007
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.304

Case No. A/R-89	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00055/AM10/DES.I	Lic. No. & date
Meeting No. 13/12	Hyderabad	RA.F.No.09/24/040/00510/AM07	0910041253 dt.09.03.2010
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.305

Case No. A/R-90	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01784/AM09/DES.I	Lic. No. & date
Meeting No. 13/12	Hyderabad	RA.F.No.09/24/040/00408/AM09	0910037050 dt.12.02.2009
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.306

Case No. A/R-91	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00404/AM11/DES.I	Lic. No. & date
Meeting No. 13/12	Hyderabad	RA.F.No.09/24/040/00155/AM11	0910042828 dt.22.07.2010
Date: 20.09.2011			

The Committee noted that the firm's representation has been sent to DHI on 13.09.2011 for examination and comments. The committee decided to defer the case and to re-list the case on 04.10.2011

S.No.308

Case No. A/R-93	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00331/AM11/DES.I	Lic. No. & date
Meeting No. 13/12		RA.F.No.05/24/040/00176/AM11	0510270623 dt.16.08.2010
Date: 20.09.2011			

On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: -

1. Information in respect of Sl.No.5 of the Standard Deficiency Format.

S.No.72

Case No. C - 14	M/s. MSS India Pvt. Ltd.,	F.No. 01/80/162/ 00143/AM11/DES.I
Meeting No. 13/12		Fixation of ad-hoc wastage norms for “Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer”.
Date: 20.09.2011		

The Committee deliberated the report of the 3 member team which visited the firm’s manufacturing unit and decided to ratify ad-hoc wastage norms for “Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer” during the years 2006-07, 2007-2008, 2008-2009, 2009-2010 and 2010-2011. List of items enclosed from Annexure I to V

The Regional Authority may take necessary action accordingly.

S.No.73

Case No.C-04	M/s. Kusalava International Ltd.,	HQ F.No.01/80/162/00021/AM10/DES.I
Meeting No. 13/12		Fixation of Standard Input Output Norms (SION) for the export of “Cylinder Liners”
Date: 20.09.2011		

The Committee noted that the firm has sought time for submission of documents vide their letter dated 2011. The Committee decided that to await the firm’s reply and to re-list the case on 01.11.2011.

S.No.74

Case No. C-01	M/s. BOSCH Bangalore Limited,	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 13/12		Fixation of SION for the export product “Common Rail Injector Parts”
Date: 20.09.2011		

The Committee noted that the firm’s reply has been sent to DHI on 24.08.2011. The decided to defer the case and to re-list the case on 01.11.2011.

S.No.75

Case No. C -19	M/s. MSS India Pvt. Ltd.,	F.No.01/80/162/ 00419/AM11/DES.I
Meeting No. 13/12		Fixation of ad-hoc wastage norms for “Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Bus bars. Machined & Forged Components. Battery Charger / Transformer, electrical parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electricals & Auto Assemblies, Plate contacts”.
Date: 20.09.2011		

The Committee deliberated the report of the 3 member team which visited the firm’s manufacturing unit and decided to ratify ad-hoc wastage norms for “Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer” during the years 2006-07, 2007-2008, 2008-2009, 2009-2010 and 2010-2011. List of items enclosed from Annexure I to V

The Regional Authority may take necessary action accordingly.

S.No.76

Case No. C- 03	M/s. PTC Industries Ltd.,	F.No.01/80/162/00535/AM11/DES.I
Meeting No. 13/12		Clarification on admissibility of DEPB benefit against export product "Hatch used in Barges is covered under DEPB Sl.No.530B of product Code 61.
Date: 20.09.2011		

The Committee noted that Ministry of Steel (Tech. Wing) has informed vide their U.O.No.2(14)/2011-TW dated 21.09.2011 that since DEPB Scheme is going to end on 30.09.2011, they have no comments at this stage. The Committee, therefore, decided to remind DHI and DC(MSME) offer their comments of DIPP's written comments. The Case may be re-listed on 01.11.2011.

S.No.77

Case No. C- 04	M/s. International Tubular Services (India) Pvt. Ltd., Taloja	F.No.01/80/162/00007/AM12/DES.I
Meeting No. 13/12		Fixation of wastage norms for the export product "4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU
Date: 20.09.2011		

The Committee noted that M/s ITS India Pvt. Ltd. has informed vide letter dated that they are in a process of collecting the data from their representative department and they will submit the requisite information within 15 days for fixation of wastage norms. The Committee, therefore, decided to await the firm's reply and to re-list the case on 01.11.2011.

S.No.78

Case No. C- 05	M/s. Brady Company India Pvt. Ltd.,	F.No.01/80/162/01100/AM11/DES.I
Meeting No. 13/12		Fixation of SION for the export product "High Performance Electronic Trackers and Die-Cuts parts" in respect of 100% EOU.
Date: 20.09.2011		

The Committee decided to forward a copy of firm's reply dated 09.09.2011 to C&PC for examination and comments. The case may be re-listed on 01.11.2011.

S.No.79

Case No. C - 07	M/s. BOSCH Limited, Bangalore	HQF.No.01/80/162/00683/AM10/DES.I
Meeting No. 13/12		Request for fixation of SION for the export product "Viz. Common Rail Pump"
Date: 20.09.2011		

The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 01.11.2011.

S.No.80

Case No. C - 08	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00262/AM12/DES.I
Meeting No. 13/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 20.09.2011		

The Committee noted that the firm's application has been returned by DHI as the subject matter does not pertain to them. The Committee, therefore, decided the firm's application may be sent to DIPP for examination and comments. The case may be re-listed on 01.11.2011.

S.No.81

Case No. C - 09	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00263/AM12/DES.I
Meeting No. 13/12		Fixation of wastage norms for special Brand Rate Duty Draw Back against deemed export"
Date: 20.09.2011		

The Committee noted that the firm's application has been returned by DHI as the subject matter does not pertain to them. The Committee, therefore, decided the firm's application may be sent to DIPP for

examination and comments. The case may be re-listed on 01.11.2011.

S.No.82

Case No. C - 10	M/s. Ultra	HQF.No.01/80/162/00249/AM12/DES.I
Meeting No. 13/12	Engineers, Pune	Fixation of wastage norms for special Brand Rate Duty
Date: 20.09.2011		Draw Back against deemed export"

The Committee noted that the firm's application has been returned by DHI as the subject matter does not pertain to them. The Committee, therefore, decided the firm's application may be sent to DIPP for examination and comments. The case may be re-listed on 01.11.2011.

S.No.83

Case No. C - 20	M/s. ITS India Pvt.	HQF.No.01/80/162/00287/AM12/DES.I
Meeting No. 13/12	Ltd., Taloja	Fixation of input output norms for the export product "6
Date: 20.09.2011	(Maharashtra)	½ Energie Jar (Parts of Oil Field Equipment/ Drilling Machinery) and components thereof".

On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: -

1. Information in respect of Sl.No.5, 8 & 11 of the Standard Deficiency Format (Calculation of wastage should be supported by legible drawing with wastage at each stage of manufacture. Volume based calculation from drawing dimension may be given.)
2. The export weight in the present case is 1175 kg against the export weight of 1200 kg for the licence No. 0310504031 dated. 28-01-09.
3. The items in both the requests are also not matching. There are more items in the present case.

S.No.84

Case No. C - 21	M/s. ITS India Pvt.	HQF.No.01/80/162/00234/AM12/DES.I
Meeting No. 13/12	Ltd., Taloja	Fixation of ad-hoc norms under para 6.8(e) of FTP 2009-14 for the export product " 8" Energie Energizaer (Parts of Oil field Equipment / Drilling Machinery) and components thereof".
Date: 20.09.2011	(Maharashtra)	

On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 01.11.2011: -

1. Information in respect of Sl.No.5, 8 & 11 of the Standard Deficiency Format (Calculation of wastage should be supported by legible drawing with wastage at each stage of manufacture. Volume based calculation from drawing dimension may be given.)
2. The export weight in the present case is 1850 kg against the export weight of 1775 kg for the lic no 0310528364 dated. 10-07-09.
3. The items in both the requests are also not matching. There are more items in the present case.
